

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4186
ANSWERED ON:19.12.2012
REFUND OF FEES
Patil Shri C. R.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that there are a large number of complaints of delay in refund of fees against Private and Government Engineering Colleges ;
- (b) if so, the details thereof;
- (c) whether the Government has issued any guidelines in this regard and if so, the details thereof;
- (d) whether any supervisory agencies have been appointed to look into the implementation of the guidelines;
- (e) if not, whether the Government is contemplating to devise some suitable guidelines to deal with such cases; and
- (f) if so, the time by which these guidelines are to be made operational?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. Shashi Tharoor)

(a) & (b) : Yes, Sir. The All India Council for Technical Education (AICTE) has received 520 representations from Students and their Parents regarding refund of fee during the year 2012. Out of these, action has already been taken on 495 representations.

(c) to (f) : The AICTE has published a Public Notice in various Newspapers dated 06.07.2012 wherein provisions have been made for the establishment of a Grievance Redressal Committee and the appointment of an OMBUDSMAN by all the affiliating Technological Universities for the purpose of redressal of grievances of the students, parents and others. All aggrieved students, their parents & others may henceforth approach the Grievance Redressal Committee in the first instance; and if they are not satisfied with the decision of the committee, they may send their appeals to the OMBUDSMAN directly. On conclusion of the proceedings, the Ombudsman shall pass appropriate orders in the matter. AICTE has also issued a letter to all Technical Institutions to follow the AICTE Regulation, 2012.

The University Grants Commission (UGC) has also issued a Public Notice on 23.4.2007 regarding the refund of fee and return of original documents to students, and directed all the universities/deemed universities for its strict compliance vide its letter dated 7.6.2007.